



W.P.No.18564 of 2026

IN THE HIGH COURT OF JUDICATURE AT MADRAS

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DATED: 02.06.2026

CORAM :

THE HONOURABLE MR. SUSHRUT ARVIND DHARMADHIKARI,
CHIEF JUSTICE

AND

THE HONOURABLE MR.JUSTICE G.ARUL MURUGAN

W.P.No.18564 of 2026

M.Rajkumar,
S/o.Murugesan,
No.20/1, 3rd Street,
Union Corbide Colony,
Kodungaiyur, Chennai - 600 118. .. Petitioner(s)

Vs

- 1.The Director General of Income Tax (Investigation),
Income Tax Department,
Building No.46 (Old No.108),
Mahatma Gandhi Road,
Chennai - 600 034.
- 2.The Principal Commissioner of Income Tax (Central),
Building No.46 (Old No.108),
Mahatma Gandhi Road,
Chennai - 600 034.
- 3.Chandrasekaran Joseph Vijay,
Villa 105, 3rd Avenue,
Panaiyur, Chennai - 600 019.
PAN: AABPV3488N. .. Respondent(s)



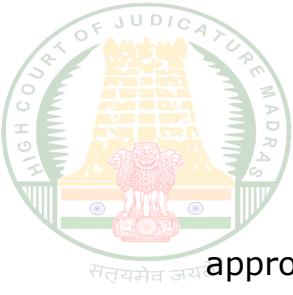
W.P.No.18564 of 2026

WEB CO **PRAYER:** Petition filed under Article 226 of the Constitution of India for the following reliefs:

(i) issue a writ of mandamus to direct the respondents 1 & 2 to examine the materials and findings recorded in the search proceedings conducted under Section 132 of the Income-tax Act, 1961, the sworn statement recorded under Section 132(4), the assessment proceedings and the penalty order passed under Section 271AAB of the Act, and initiate appropriate prosecution proceedings under the relevant provisions of the Income-tax Act, 1961 including Section 276C and other applicable provisions, against the 3rd respondent in accordance with law;

(ii) issue a writ of mandamus to direct the appropriate law enforcement authorities to register a First Information Report and conduct investigation into the commission of cognizable offences under the Indian Penal Code, including but not limited to Sections 420, 467, 470, 471 and 120B of IPC, in relation to the suppression of income, receipt of unaccounted cash remuneration and concealment of financial transactions disclosed in the course of the search and statutory proceedings;

(iii) issue a writ of mandamus to direct the respondents 1 & 2 to place the materials gathered during the search, assessment and penalty proceedings before the competent authorities under the Prevention of Money Laundering Act, 2002, for the purpose of examining the existence of a scheduled predicate offence and "proceeds of crime" within the meaning of Sections 2(1)(u) and 3 of the Prevention of Money Laundering Act, 2002, and to take



W.P.No.18564 of 2026

appropriate steps for investigation in accordance with the provisions of
the said Act.

For Petitioner(s): Mr. S.Sathish

For Respondent(s): Mr. AR.L.Sundaresan
Additional Solicitor General of India
Assisted by
Mr. A.P.Srinivas
Standing Counsel for R1 & R2

ORDER

(Order of the Court was made by
the Hon'ble Chief Justice)

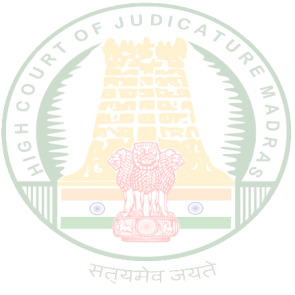
Learned counsel for petitioner seeks leave to withdraw the
petition.

2. Petition is dismissed as withdrawn. There shall be no order
as to costs.

(SUSHRUT ARVIND DHARMADHIKARI,CJ) (G.ARUL MURUGAN,J)
02.06.2026

Index : Yes/No
Neutral Citation : Yes/No
kpl

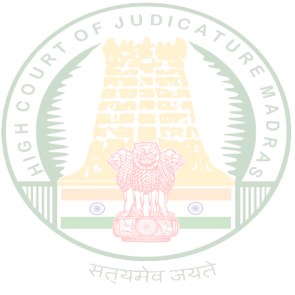
Page 3 of 5



W.P.No.18564 of 2026

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W.P.No.18564 of 2026

THE HON'BLE CHIEF JUSTICE
AND
G.ARUL MURUGAN,J.

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W.P.No.18564 of 2026

02.06.2026

Page 5 of 5